

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:4591
ANSWERED ON:20.12.2012
FUNDING OF NGOS BY CAPART
Scindia Smt. Yashodhara Raje

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether Council for Advancement of People's Action and Rural Technology (CAPART) is funding the NGOs in the country;
- (b) if so, the details thereof;
- (c) the composition of Executive Committee and General Body of CAPART;
- (d) whether the Members of the General Body are associated with several NGOs; and
- (e) if so, the details thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN 'ADITYA')

(a): Yes, Sir.

(b): State-wise details of funds sanctioned and amount released to the NGOs in the country, since inception of CAPART, are given in the Annexure.

(c): As per Rules of CAPART, the number of Members of the General Body shall not exceed 100 and shall be nominated by the President of the society. The membership of the General Body will be broadly in the following ratio:

S.No.	Category of Members	Ratio
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1	Voluntary Agencies	40%
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2	Other Institutions	25%
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3	Ex-officio	25%
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4	Individual	10%
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As per Rule 26 of the Rules of CAPART, the Executive Committee shall have a membership of not less than fifteen and not more than twenty five members nominated by the President of the Society from amongst the members of the General Body for the same duration for which the General Body is constituted provided that the Financial Adviser of the Ministry/Department dealing with the subject in the Government of India shall be one of the Members.

The present General Body has 92 Members and Executive Committee has 22 Members.

(d)&(e): The Ministry does not keep record whether the Members of the General Body are associated with NGO or several NGOs.